

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SOVEREIGN INDUSTRIES LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SOVEREIGN INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	5-January-2009
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Bangalore, Karnataka
4.	Corporate Identity No. Of corporate debtor	U74900KA2009PLC069837
5.	Address of the registered office and principal office (if any) of corporate debtor	2nd Floor, Triveni Complex Yadwad Road, Bagalkot, MUDHOL, Karnataka, India, 587313
6.	Date of closure of Insolvency Resolution Process	13 th February 2026. (Order effective after three weeks from the date of Order)
7.	Liquidation commencement date of corporate debtor	13 th February, 2026
8.	Name and registration number of the insolvency professional acting as liquidator	Addanki Haresh IBBI Registration No- IBBI/IPA-001/IP-P01064/2017-2018/11757
9.	Address and e-mail of the liquidator, as registered with the Board	No.36/1, 2nd floor, Munivenkatappa Complex Bellary Road, Ganga Nagar,Bangalore - 560032 Email-addanki.haresh@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	No.36/1, 2nd floor, Munivenkatappa Complex Bellary Road, Ganga Nagar,Bangalore - 560032 Email-liquidator.sovareign@gmail.com
11.	Last date for submission of claims	5-Apr-2026

Notice is hereby given that the National Company Law Tribunal, Bangalore Bench, has ordered the commencement of liquidation of the **SOVEREIGN INDUSTRIES LIMITED** on 13th February, 2026.

The stakeholders of **SOVEREIGN INDUSTRIES LIMITED** are hereby called upon to submit their claims with proof on or before 5th April, 2026 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

(ADDANKI HARESH)

Liquidator of **SOVEREIGN INDUSTRIES LIMITED**

Date:11-03-2026

IBBI Registration No-IBBI/IPA-001/IP-P01064/2017-2018/11757

Place:Bangalore

(AFA Valid Up to 31-12-2026)

Published

on 11/3/2026

The New Indian
Express.



FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF SOVEREIGN INDUSTRIES LIMITED		
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1.	Name of corporate debtor	SOVEREIGN INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	5-January-2009
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Bangalore, Karnataka
4.	Corporate Identity No. Of corporate debtor	U74900KA2009PLC089637
5.	Address of the registered office and principal office (if any) of corporate debtor	2nd Floor, Triveni Complex Yadwad Road, Bagalkot, MUDHOL, Karnataka, India, 587313
6.	Date of closure of Insolvency Resolution Process	13 th February 2026 (Order effective after three weeks from the date of Order)
7.	Liquidation commencement date of corporate debtor	13 th February, 2026
8.	Name and registration number of the insolvency professional acting as liquidator	Addanki Hareesh IBBI Registration No-IBBI/PA-001/1P-PO1064/2017-2018/11757
9.	Address and e-mail of the liquidator, as registered with the Board	No.36/1, 2nd floor, Munivenkatappa Complex, Bellary Road, Ganga Nagar, Bangalore - 560032 Email-addanki.hareesh@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	No.36/1, 2nd floor, Munivenkatappa Complex, Bellary Road, Ganga Nagar, Bangalore - 560032 Email-liquidator.sovereign@gmail.com
11.	Last date for submission of claims	5-Apr-2026

Notice is hereby given that the National Company Law Tribunal, Bangalore Bench, has ordered the commencement of liquidation of the SOVEREIGN INDUSTRIES LIMITED on 13th February, 2026. The stakeholders of SOVEREIGN INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before 5th April, 2026, to the liquidator at the address mentioned against Item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. (ADDANKI HARESH) Liquidator of SOVEREIGN INDUSTRIES LIMITED
Date: 11-03-2026
Place: Bangalore
IBBI Registration No-IBBI/PA-001/1P-PO1064/2017-2018/11757
(AFA Valid Up to 31-12-2026)

BELAGAVI CANTONMENT BOARD PUBLIC NOTICE

TRADE LICENCE FOR THE YEAR 2026-2027
Notice is hereby given for the information of individuals who intend to carry on any trade, calling or profession in the Belagavi Cantonment and requiring a Trade Licence (Under section 277(1) of Cantonment Act, 2006) for the year 2026-2027, may apply Online on **e-Chaawani Portal** in the prescribed form available on the website i.e. <https://echhawani.gov.in/citizen> of the Cantonment Board on online payment of **Rs.150/- (One Hundred and Fifty only)** towards the cost of Trade Licence form.

The general public are also informed that the list of documents required to be enclosed with the Trade Licence application and list of Trade applicable for Licence are available on the official website i.e. <https://echhawani.gov.in/citizen>. The trade licence fees as prescribed will be issued subsequently. The applicants have to submit the Trade Licence application on or before **25th March 2026**.

The applicants may apply the application on the official website or office facilitation center existing in Cantonment Board, Belagavi.

Individuals/persons carrying on trade without applying Online for a without obtaining Trade Licence are liable to be published with a fine of Rs.5000/- initially and in case of a continuing offence, with an additional fine which may extend to Rs.500/- for every day after the first during which the offence is continued as per the provisions under **Cantonment Act, 2006**.

Sd/-
(**Manchalwar Sudam Harivijay**)
Chief Executive Officer, Cantonment Board, Belagavi
No.9/REV/80/327

IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

**APPENDIX IV [Rule 8(1)]
POSSESSION NOTICE (For Immovable Property)**

Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 15.11.2025 calling upon the borrower, co-borrowers and guarantors 1. SIDDAPPA MUTTENNAVAR, 2. SARASWATI SIDDAPPA MUTTENNAVAR to repay the amount mentioned in the notice being Rs. 8,46,383.26/- (Rupees Eight Lakh Forty Six Thousand Three Hundred Eighty Three and Twenty Six Paise Only) as on 13.11.2025 within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under sub - section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **07th day of MAR 2026**.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of **Rs. 8,46,383.26/- (Rupees Eight Lakh Forty Six Thousand Three Hundred Eighty Three and Twenty Six Paise Only)** and interest thereon. The borrower's attention is invited to provisions of sub - Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Properties.
All That Piece And Parcel Of Property Bearing Old V.P.C No. 727, New No. 1504005029004201922, Measuring East-west: 10 Mtrs., North-south: 9 Mtrs., Total Measuring 90.00 Sq. Mtrs., Situated At Talakathal Village, Tq: Gokak, District: Belagavi, Belgaum, Karnataka-591 233, And **Bounded As:- East : Road West : Road North : Maruthi H Muttannavar South : Road**

Sd/-
Authorised Officer
IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
Date : 07-03-2026
Place : KARNATAKA
Loan Account No : 126654456

Karnataka Bank Ltd.
Your Family Bank. Across India.

Regd. & Head Office
P. B. No.599, Mahaveera Circle
Kankandady, Mangaluru - 575 002
Dakshina Kannada District

Phone
: 0824-2228104
E-Mail
: legal.recovery@ktbank.com
Website
: www.karnatakabank.bank.in
CIN
: L85110KA1924PLC001128

DEMAND NOTICE

1) Mr. Mahanlesh Bommanahalli S/o. Sabanna Bommanahalli, Haranal Village, Muddelbhal Taluk, Vijayapur District-586 214, 2) Mr. Dyavanna S. Bommanahalli S/o. Sabanna Bommanahalli, Haranal Village, Muddelbhal Taluk, Vijayapur District-586 214, 3) Mr. Shashikant Chavan S/o. Hemukant, H.No. 560, Haranal Village, Muddelbhal Taluk, Vijayapur District-586 214.

The facility under **OD A/c No. 7517000600016601** for **Rs.24.00 Lakh** was availed by **You No. 1) Mr. Mahanlesh Bommanahalli** as borrower, **You No. 2) Mr. Dyavanna S. Bommanahalli** and **You No. 3) Mr. Shashikant Chavan** as guarantor / obligant. The facility is availed for the purpose of working capital requirement. The said credit facility is availed at our **Talikota Branch**. Due to irregular in payments the account has been classified as Non Performing Asset on **29.06.2025**. On default, action under SARFAESI Act has been initiated by issuing a detailed Demand Notice under Section 13(2) & (3) of SARFAESI Act, 2002 by the Authorised officer of the Bank on **28.01.2026** to the above mentioned parties by speed post with acknowledgment due. However the same was not served to the above mentioned parties. Hence, we have published the contents of the Demand Notice dated **28.01.2026** by way of this Notice by observing the procedures laid down in the SARFAESI Act 2002. The facility so availed is still outstanding and as on date of issue of Demand Notice the liability due to the Bank in respect of the facility under **OD A/c No.7517000600016601** is **Rs.20,48,630.17 (Rupees Twenty Lakh Forty Nine Thousand Six Hundred Thirty and Paise Seventeen only)** as on **31.12.2025** plus interest at **9.02 % p.a** to be compounded monthly from **01.01.2026** and costs.

BRIEF DESCRIPTION OF THE MORTGAGED PROPERTIES (SECURED ASSET):
Item No. 1: All that part and parcel of the property bearing Sy. No. 641/B, Plot No. 39 measuring 108 Sq. mtr. (1162.08 Sq. Ft.) situated at near VPKMS School, Hunsagi Road, Talikoti, Bijapur District.
Item No. 2: All that part and parcel of the property bearing House No. 18, Sy. No. 400/1400/2, Plot No. LG-18 measuring 108 Sq. mtr. situated at KHB Layout, II Phase, Gadi Somanal Road, Talikoti, Bijapur District together with building constructed thereon.

Please note that I, the Authorised Officer of the secured creditor bank intend to enforce the aforesaid security in the event of failure to discharge your liability in full on or before the expiry of 60 days from the date of this publication of the contents of the aforesaid demand notice. Further, your attention is drawn to the provision of Section 13(8) of the Act, wherein the time for redemption of mortgage is available only upto the date of publication of notice for public auction or inviting tenders.

Place : Mangaluru
Date : 10.03.2026

Sd/- For Karnataka Bank,
Chief Manager & Authorized Officer

TAMILNADU MINERALS LIMITED
(An Undertaking of Government of Tamil Nadu)
No.31, Kemmangudi, Chennai - 600 026. Phone No.044-26410003, 26511972

NOTICE INVITING e-TENDER WITH FORWARD BIDDING

1	Description	Sale of dimensional black granite blocks from Ajanthahalli 995, Sathanur, Pahalalathi, Veeranam quarries of TAMILNADU, Tamil Nadu.
2	Tender No. & Date Tender ID	121/EX-1/2026, dt.10.03.2026 1. 2026 TMIN 672912_1 2. 2026 TMIN 672941_1 3. 2026 TMIN 672964_1
3	Bid submission end date	10.04.2026 upto 16.00 hrs.
4	Technical bid opening date	13.04.2026 at 16.00 hrs.
5	Tender form Fee & EMD	Rs.2,000/- (Rupees two thousand only) or equivalent Rs.5.00/- per query

Note: For further details please visit Tamilnadu e-tendering portal
<http://tenders.gov.in> / www.tamingranites.com
GENERAL MANAGER (FINANCE)
DIPR/1684/TENDER/2026

PARADIP PORT AUTHORITY
ADMINISTRATIVE DEPARTMENT
e-TENDER CALL NOTICE No. AD/OE/ GL-07/13(Vol.VI)/690 Dt.06.03.2026

Name of the Work : "Providing Secretarial and other assistance for official works of Administrative Department". Estimated cost put to tender **₹4,53,08,220.00** (excluding GST @18% & Contractor's Commission). The last date & time of submission of bid is 20.03.2026 upto 1700 Hrs. for details please refer our website: www.paradipport.gov.in / <https://eprocure.gov.in/eprocure/app>.
Sd/- Asst. Secretary (Admin.)
Paradip Port Authority
PPA/PR/73/2025-2026 dtd.10.03.2026

KERALA STATE CENTRE FOR ADVANCED PRINTING AND TRAINING
Head Office Complex,
Vattiyorkavu, Thiruvananthapuram
Ph: 2365678, 2365415

e-TENDER NOTICE
No. Capl/39/2023-M1(MTL) 10.03.2026
C-apt invites 2 Online bids (2 Cover Sys-tem) as detailed below:
1. e-Tender No. 310/26-26/MTL (e-Tender id: 2026, CAPT_845014_1) for the supply and installation of a Colour Web Offset Printing Machine.
2. e-Tender No. 315/25-26/OSG (vide e-Tender id: 2026, CAPT_845557_1) for the printing & supply of Hand Book.
For detailed information log on to: Website: <https://tenders.kerala.gov.in> & www.capl.kerala.com
Sd/-, MD, C-apt

QuoteExpress

OPPORTUNITY DOES NOT KNOCK, IT PRESENTS ITSELF WHEN YOU BEAT DOWN THE DOOR

KYLE CHANDLER

ET 1116 THE COIMBATORE DISTRICT CO-OPERATIVE MILK PRODUCERS' UNION LIMITED
Pachapalayam, Kalampalayam (Post), Perur (Via), Coimbatore-641 010
Phone No.9443708209 E-mail:aavinbce@gmail.com

Ref.No.0673/P&T/Tender/ 2026-2029
E-TENDER / RE-TENDER NOTIFICATION 2026-2029
The Coimbatore District Cooperative Milk Producers' Union Ltd invites Tender Bids for the engagement of hired vehicles for a period of **three years** from the date of awarding contract for **operating 50 rural milk collection routes and 4 taxis** for Milk procurement teams / input activities. The last date of downloading of application is **10.04.2026** before **11.00 AM**. The last date of online submission of tender applications is **10.04.2026** before **5.00 PM**. The technical bids will be opened on the **13th of April 2026** at **11.30 AM**. Pre-bid meeting will be conducted at the **Head Office at Main Dairy campus, Pachapalayam** on **18.03.2026** at **11.00 AM**. The tender documents/application can be downloaded from the website www.tntenders.gov.in at free of cost. The details of earnest money deposit, Security deposit and the terms and conditions are included in the tender document. Only online payment of EMD amount should be made. The General Manager has every right to either accept, cancel or postpone the tender without assigning any reasons.
DIPR/ 1703 /TENDER/2026
The Coimbatore District Co-operative Milk Producers' Union Ltd.,

QuoteExpress

BE KIND WHENEVER POSSIBLE. IT IS ALWAYS POSSIBLE > DALAI LAMA

Canara Bank
भारत का सर्वोच्च बैंक
A Government of India Undertaking
॥ Titilixec Syndicate ॥

REGIONAL OFFICE - CHIKODI, RD Plaza Building, 2nd Floor, Prabhakar Kore Nagar, Chikodi. Ph: 94068 80047, Email: rockdrec@canarabank.com

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the **Possession** of which has been taken by the **Authorised Officer of Canara Bank** (Secured Creditor) will be sold on "**As is where is**", "**As is what is**", and "**Whatever there is**". The Reserve Price and Earnest Money Deposit are also mentioned hereunder.

Sl. No.	Name of the Borrowers / Guarantors & Branch	Details & full description of the immovable properties with known encumbrances, if any / Type of Possession	Liability	Reserve Price & EMD, Last date of Deposit EMD	Auction Date & Time Sale Notice Date
1.	Borrower : M/S Mirjanaik Poltry Food Industry Rasool Mahaboobsab Mirjanaik Branch: BETAGERI (1832)	All that part and parcel of immovable property bearing GPC No. 1235 and Property No. 150400502400220501 measuring East-West 6.06 Mtrs and South-North 15.15 Mtrs situated at Village Betageri, Taluka Gokak, Dist Belagavi & bounded by - North : Open Space of Tammiana Badiger, South : Road, East : Property of Kadam, West : Masidi Type of Possession : CONSTRUCTIVE POSSESSION	Rs. 23,17,152.13 (Rupees Twenty Three Lakhs Seventeen Thousand One Hundred Fifty Two and Paise Thirteen Only) as on 29.10.2025	Reserve Price: Rs. 2,65,000/- (Rupees Two Lakhs Sixty Five Thousand Only) EMD: Rs. 26,500/- (Rupees Twenty Six Thousand Five Hundred Only) Last date for EMD: 15.04.2026 till 5.00 PM	16-04-2026 03.00 PM - 04.00 PM Sale Notice Date 05.03.2026
2.	Borrower : Smt. Basappa Yakob Hadimani Guarantor: Shri. James Varghese Branch: GOKAK 1 (2763)	Property bearing Plot No. 5 measuring 30 Ft. East - West and 45 Ft. North - South (total 1350 Sq. Ft.) out of R. S. No. 465/3 (0.01 GS an 83 PS) situated at City Municipal Council, Mahalingesghwar Nagar, Gokak & boundaries - North : Property of Shri Mulla, South : Bangibol, East : Road, West : Property of Shri Kamatur Type of Possession : CONSTRUCTIVE POSSESSION	Rs. 3,32,175.43 (Rupees Three Lakh Thirty-Two Thousand One Hundred and Seventy-Five Paise Forty Three Only) as on 25.07.2025	Reserve Price: Rs. 43,15,000/- (Rupees Forty Three Lakhs Fifteen Thousand Only) EMD: Rs. 4,31,500/- (Rupees Four Lakh Thirty One Thousand Five Hundred Only) Last date for EMD: 15.04.2026 till 5.00 PM	16-04-2026 03.00 PM - 04.00 PM Sale Notice Date 05.03.2026
3.	Borrower : Basavanni B Mudagannavar Branch: HIDKAL DAM (10547)	TMC No. 27-518-59 (Old TMC No. 402/NKD) situated at Maradimath, Naikwadi, Konnur, Gokak Tq., Belagavi Dist. & bounded by - East : Property of Dayanand S. Patil, West : Property of Abdulrehman H. Nadaf, North : Land of Applicant, South : Road Type of Possession : CONSTRUCTIVE POSSESSION	Rs. 3,71,563.54 (Rupees Three Lakh Seventy One Thousand Five Hundred Sixty-Three and Paise Fifty Four Only) as on 15.10.2025	Reserve Price: Rs. 13,25,000/- (Rupees Thirteen Lakhs Twenty Five Thousand Only) EMD: Rs. 1,32,500/- (Rupees One Lakh Thirty Two Thousand Five Hundred Only) Last date for EMD: 15.04.2026 till 5.00 PM	16-04-2026 03.00 PM - 04.00 PM Sale Notice Date 05.03.2026

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact the respective Branch Manager or Chief Manager, Regional Office, Canara Bank, Chikodi, Ph. No. 94068 80047 during office hours on any working day.
Date: 05.03.2026, Place: Chikodi

Sd/-, Authorized Officer, CANARA BANK

Canara Bank
भारत का सर्वोच्च बैंक
A Government of India Undertaking
॥ Titilixec Syndicate ॥

REGIONAL OFFICE - BELAGAVI (8343), #4834/41, Geet Ganga, Near Krishnadevraya Circle, Belagavi, Karnataka - 590 001. Ph: 79727 26100

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the **Possession** of which has been taken by the **Authorised Officer of Canara Bank** (Secured Creditor) will be sold on "**As is where is**", "**As is what is**", and "**Whatever there is**". The Reserve Price and Earnest Money Deposit are also mentioned hereunder.

Sl. No.	Name of the Borrowers / Guarantors & Branch	Details & full description of the immovable properties with known encumbrances, if any / Type of Possession	Liability	Reserve Price & EMD, Last date of Deposit EMD	Auction Date & Time Sale Notice Date
1.	Borrower : M/s Dakshata Hospitals Pvt. Ltd. and its Director/ Chairman Mr. Parshuram Bhimrao Lad, Mr. Shridhar Narayan Shetty, Mr. Ravi Chintaman Ranade, Mr. Shirish Gajanan Wagle, Mr. Chandrashekhar A. Dhakoji, Mr. Shrikant Arvind Parulekar, Mr. Shirish M. Tendulkar , Mr. Kamalakr L. Achrekar, Smt. Asawari Niranjan Sant Branch: Tilakwadi (558) Ph: 78700 07693	All that piece and parcel of Immovable Property bearing Plot No. 12 from and out of RS No. 21, part 1 CTS No. 2608 measuring E-W: 116 Ft. and N-S: 75 Ft., out of which 1.4 Guntha is occupied by Road Authority and the remaining 7 Gunthas situated near Khanapur Road, Angol, Belagavi and bounded on the - East : By Scavengers Lane, West : By Road, North : By Plot No. 11, South : By Plot No. 13 Type of Possession : CONSTRUCTIVE POSSESSION	Rs. 7,18,71,681.80 (Rupees Seven Crore Eighteen Lakh Seventy One Thousand Six Hundred Eighty One and Paise Eighty Only) as on 28.02.2026	Reserve Price: Rs. 13,62,30,000/- (Rupees Thirteen Crore Sixty Two Lakh Thirty Thousand Only) EMD: Rs. 1,36,23,000/- (Rupees One Crore Thirty Six Lakh Twenty Three Thousand Only) Last date for EMD: 26.03.2026 till 5.00 PM	27-03-2026 12.00 pm to 1.00 pm Sale Notice Date 09.03.2026
2.	Borrower : M/s Jairaj Fitness Gym; Prop: Shri. Jairaj Kemparaj Chavan Guarantors : Smt. Sneha Subhash Matbar and Shri. Subhash D. Matbar Branch: Tilakwadi (558) Ph: 78700 07693	All piece and parcel of immovable property land bearing CTS No. 4247/B admeasuring 41.81 Sq. Mtrs. & building built there upon situated at Khadak Gali, Belagavi coming within the limits of City Corporation Belagavi and jurisdiction of Sub-Registrar Belagavi and bounded on - East : By CTS No. 4248, West : By CTS 4247/A passage, North : By Road, South : By CTS No. 4247/C. Type of Possession : PHYSICAL POSSESSION	Rs. 1,41,65,573.99 (Rupees One Crore Forty One Lakh Sixty Five Thousand Five Hundred Seventy Three and Paise Ninety Nine Only) as on 28.02.2026	Reserve Price: Rs. 13,00,000/- (Rupees Thirteen Lakh Only) EMD: Rs. 1,30,000/- (Rupees One Lakh Thirty Thousand Only) Last date for EMD: 26.03.2026 till 5.00 PM	27-03-2026 12.00 pm to 1.00 pm Sale Notice Date 07.03.2026
3.	Borrowers : Mr. Ashok Dundappa Patted and Mrs. Shashikala Dundappa Patted Branch: MARUTI GALLI (10500) Ph: 93099 83717	ALL THAT PIECE AND PARCEL OF THE RESIDENTIAL FLAT BEARING NO. 402, Gram Panchayat Property bearing No. 558/17 and RDPR (E-KHATA) No. 150400304700122856, measuring 950 Sq. Feet. of saleable area located on the Fourth Floor of the building having verified flooring, alongwith undivided share in the land to the extent of 225 Sq. Ft., as per Gram Panchayat E - Khata constructed on Aaditya Heights situated at Vijay Nagar, Hindalga, Belagavi & bounded as under - To the East : Side set back of 6 ft. width thereafter property of Dattatraya Patil and Subhash Desai, To the West : Side set back of 3 ft. width thereafter Property of Yallappa Atwadkar, To the North : By Flat No. 403, To the South : By Flat No. 401 Type of Possession : CONSTRUCTIVE POSSESSION	Rs. 29,50,668.71 (Rupees Twenty Nine Lakh Fifty Thousand Six Hundred Sixty Eight and Paise Seventy One Only) as on 27.02.2026	Reserve Price: Rs. 28,26,000/- (Rupees Twenty Eight Lakh Twenty Six Thousand Only) EMD: Rs. 2,82,600/- (Rupees Two Lakh Eighty Two Thousand Six Hundred Only) Last date for EMD: 06.04.2026 till 5.00 PM	07-04-2026 12.00 pm to 1.00 pm Sale Notice Date 27.02.2026
4.	Borrower : Miss Rutuja Umesh Mane And Mr. Umesh A Mane Branch: BELAGAVI CITY CORPORATION (8511) Ph: 93239 82389	All that piece and parcel of the property bearing Plot No. 23, in R. S. No. 48, which is assigned by the corresponding CTS No. 11105, Measuring Estate to West 13.5 Meters and North to South 9 Meters = 121.5 Sq. Meters, (As per CTS Records measuring 146.5/9 Sq. Yards), (As per Record of Rights R. S. No. 48*paiki Plot No. 23-P2 measuring 00.01.03.83), situated at Ambekar Nagar, Kangrali KH, Tal/Dist: Belgaum, within the limits of the Corporation of the City and City Survey, Belgaum and within the jurisdiction of the Sub-Registrar, Belgaum, which is allotted by the said Society and which is bounded by - EAST : By 30' Road, WEST : By Plot No. 12, NORTH : By Plot No. 24, SOUTH : By Plot No. 22 Type of Possession : CONSTRUCTIVE POSSESSION	Rs. 15,17,579.86 (Rupees Fifteen Lakh Seventeen Thousand Five Hundred Seventy Nine and paise Eighty Six Only) as on 28.02.2026	Reserve Price: Rs. 38,88,000/- (Rupees Thirty Eight Lakh Eighty Eight Thousand Only) EMD: Rs. 3,88,800/- (Rupees Three Lakh Eighty Eight Thousand Eight Hundred Only) Last date for EMD: 09.04.2026 till 5.00 PM	10-04-2026 12.00 pm to 1.00 pm Sale Notice Date 04.03.2026
5.	Borrower : 1. Jayakannavar Jinnapp 2. Babubali D Jayakkannavar 3. Jayakannavar Kuber D 4. Sheetal D Jayakkannavar Guarantor : 1. Kotagi Rachappa Shan 2. Kyalnavar Dharanendr 3. Jayakkannavar Devendr Branch: Kittur (DP -10514) Ph: 94863 09889	House No 28 situated at Tigadoli Village, Dist Belagavi, Bounded on the - East : By GP Road, West : By Property of Shri. Laxman Jayakannavar, North : By Property of Shri. B B Hittakeri, South : By Property of Shri N M Halemani Type of Possession : CONSTRUCTIVE POSSESSION	Rs. 25,23,529.70 (Rupees Twenty Five Lakh Twenty Three Thousand Five Hundred Twenty Nine and Paise Seventy Only) as on 28.02.2026	Reserve Price: Rs. 22,42,000/- (Rupees Twenty Two Lakh Forty Two Thousand Only) EMD: Rs. 2,24,200/- (Rupees Two Lakh Twenty Four Thousand Two Hundred Only) Last date for EMD: 26.03.2026 till 5.00 PM	27.03.2026 12.00 pm to 1.00 pm Sale Notice Date 05.03.2026
6.	Borrower : Shri. Ulavappa Irappa Emmi Co-Borrower : Shri. Irappa Nagappa Emmi, Guarantor : Shri. Kumar Nagabhusan Hiremath Branch: Kittur (DP -10514) Ph: 70022 48564	All that piece and parcel of immovable property bearing GP No. 109/1 corresponding RDPR No. 150400201600200177 admeasuring 5.05 x 14.32 = 72.48 Sq. Mtrs. situated at Griyal K. A. Village, Tq: Kittur and Dist: Belagavi, coming within the limits of Gram Panchayat Deaagon and within the jurisdiction of Sub-Registrar, Kittur and bounded on the - East : By Property of Shri. Gangappa K. Emmi, West : By Property of Shri. Basappa M. Emmi, North : By Property of Shri. Ramanagoud S. Patil, South : By Property of Shri. Rajendra S. Emmi Type of Possession : CONSTRUCTIVE POSSESSION	Rs. 13,16,806.92 (Rupees Thirteen Lakh Sixteen Thousand Eight Hundred Six and Paise Ninety Two Only) as on 28.02.2026	Reserve Price: Rs. 11,62,000/- (Rupees Eleven Lakh Sixty Two Thousand only) EMD: Rs. 1,16,200/- (Rupees One Lakh Sixteen Thousand Two Hundred Only) Last date for EMD: 26.03.2026 till 5.00 PM	27.03.2026 12.00 pm to 1.00 pm Sale Notice Date 05.03.2026
7.	Borrower & Owner: Mr. Basavaraj B. Kadagad Guarantor : Shri. Maruthi Y. Kanakannavar Branch: RAMADURG (10506) Ph: 94498 60505	All Piece and parcel of immovable property bearing VPC No. 347 admeasuring 2754 Sq. Mtrs situated at Agashi Oni, Godachi, Tq: Ramadurg, Dist: Belagavi and bounded on the - East : By Plot bearing VPC No. 347 and by open space of VPC No. 347, West : By Govt. Road, North : By property of Shri. Viruxappa I. Kadagad, South : By property of Shri. Viruxappa I. Kadagad. Type of Possession : PHYSICAL POSSESSION	Rs. 12,97,805.12/- (Rupees Twelve Lakh Ninety Seven Thousand Eight Hundred Five and Paise Twelve Only) as on 28.02.2026	Reserve Price: Rs. 14,25,000/- (Rupees Fourteen Lakh Twenty Five Thousand Only) EMD: Rs. 1,42,500/- (Rupees One Lakh Forty Two Thousand Five Hundred Only) Last date for EMD: 26.03.2026 till 5.00 PM	27.03.2026 12.00 pm to 1.00 pm Sale Notice Date 05.03.2026

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact the respective Branch Manager or Divisional Manager, Regional Office, Canara Bank, Belagavi during office hours on any working day. Ph.: 79727 26100
Place: Belagavi

Sd/-, Authorized Officer, CANARA BANK

OFFICE OF THE ADDITIONAL CHIEF ENGINEER, ANGUL MINOR IRRIGATION CIRCLE, DHENKANAL No.197 / Dt. 09/03/2026
e-Procurement Notice
Bid Identification No:- AMIC / 12 / 2025-26
e-mail ID: [ace.dk2023@gmail.com</](mailto:ace.dk2023@gmail.com)



ಕನ್ನಡಪ್ರಭ

ನಮೂನೆ ಬಿ

ಸಾರ್ವಜನಿಕ ಘೋಷಣೆ

(ಭಾರತೀಯ ದಿವಾಳಿತನ ಮತ್ತು ಬ್ಯಾಂಕ್ ಕ್ರಾಪ್ ಮಂಡಳಿಯ 2016 ರ ನಿಯಂತ್ರಣ 12ರ ಅಡಿ)
(ಪರಿಭ್ರಮಣ ಪ್ರಕ್ರಿಯೆಗಳು)

ಸವರಿನ್ ಇಂಡಸ್ಟ್ರೀಸ್ ಲಿಮಿಟೆಡ್‌ನ ಸ್ಟೇಕ್‌ಹೋಲ್ಡರ್ಸ್ ಗಮನಕ್ಕಾಗಿ

ಕ್ರ. ಸಂ.	ವಿವರಗಳು	ವಿವರಣೆಗಳು
1	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಹೆಸರು	ಸವರಿನ್ ಇಂಡಸ್ಟ್ರೀಸ್ ಲಿಮಿಟೆಡ್
2	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನಾಗಿ ಸಂಯೋಜಿತಗೊಂಡ ದಿನಾಂಕ	5-ಜನವರಿ-2009
3	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನಾಗಿ ಸಂಯೋಜಿತಗೊಂಡ/ನೋಂದಾಯಿತಗೊಂಡ ಪ್ರಾಧಿಕಾರ	ನೋಂದಾಯಿತ ಕಂಪನೀಸ್, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ
4	ಸಾಲಗಾರನ ಕಾರ್ಪೊರೇಟ್ ಗುರ್ತಿನ ಸಂಖ್ಯೆ	U74900KA2009PLC069837
5	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ನೋಂದಾಯಿತ ಕಛೇರಿ ಮತ್ತು ಮುಖ್ಯ ಕಛೇರಿ (ಎನಾದರೂ ಇದ್ದಲ್ಲಿ)	2ನೇ ಮಹಡಿ, ತ್ರಿವೇಣಿ ಕಾಂಪ್ಲೆಕ್ಸ್, ಯಾದ್‌ವಾಡ್ ರಸ್ತೆ, ಬಾಗಲಕೋಟೆ, ಮುಧೋಳ್, ಕರ್ನಾಟಕ, ಭಾರತ, 587313
6	ಪರಿಸಮಾಪನ ಪ್ರಕ್ರಿಯೆಯ ಮುಕ್ತಾಯದ ದಿನಾಂಕ	13ನೇ ಫೆಬ್ರವರಿ 2026. (ಆದೇಶ ದಿನಾಂಕದಿಂದ ಮೂರು ವಾರಗಳ ನಂತರ ಆದೇಶವು ಜಾರಿಗೆ ಬರುತ್ತದೆ)
7	ದಿವಾಳಿತನದ ಪರಿಭ್ರಮಣ ಪ್ರಕ್ರಿಯೆಯು ಅಂದಾಜಿಸಿದ ಸಮಾಪನ ದಿನಾಂಕ	13ನೇ ಫೆಬ್ರವರಿ 2026
8	ಸಮಾಪನದಾರರಾಗಿ ಕಾರ್ಯ ಆರಂಭಿಸಿದ ದಿವಾಳಿತನದ ವೃತ್ತಿದಾರರ ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಅದ್ವಾಂಕಿ ಹರೀಶ IBBI/REGISTRATION No- IBBI/IPA-001/IP-P01064/2017-2018/11757
9	ಸಮಾಪನದಾರರ ವಿಳಾಸ ಮತ್ತು ಇ-ಮೇಲ್ ಐಡಿ ಮಂಡಳಿಯೊಂದಿಗೆ ನೋಂದಣಿ ಮಾಡಿಕೊಂಡ ಹಾಗೇ	ಸಂ. 36/1, 2ನೇ ಮಹಡಿ, ಮುನಿವೆಂಕಟಪ್ಪ ಕಾಂಪ್ಲೆಕ್ಸ್, ಬಳ್ಳಾರಿ ರಸ್ತೆ, ಗಂಗಾ ನಗರ, ಬೆಂಗಳೂರು- 560032, Email-addanki.haresh@gmail.com
10	ಸಮಾಪನದಾರರೊಡನೆ ಪತ್ರವ್ಯವಹಾರ ಮಾಡುವಾಗ ಬಳಸುವುದಕ್ಕಾಗಿ ವಿಳಾಸ, ಇಮೇಲ್ ಐಡಿ	ಸಂ. 36/1, 2ನೇ ಮಹಡಿ, ಮುನಿವೆಂಕಟಪ್ಪ ಕಾಂಪ್ಲೆಕ್ಸ್, ಬಳ್ಳಾರಿ ರಸ್ತೆ, ಗಂಗಾ ನಗರ, ಬೆಂಗಳೂರು- 560032, Email-addanki.haresh@gmail.com
11	ಕ್ಷೇಮಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ	5ನೇ - ಏಪ್ರಿಲ್ - 2026

ಸೂಚಿಸುವುದೇನೆಂದರೆ, ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ನ್ಯಾಯ ಮಂಡಳಿ, ಬೆಂಗಳೂರು ಪೀಠ, 13ನೇ ಫೆಬ್ರವರಿ 2026 ಸವರಿನ್ ಇಂಡಸ್ಟ್ರೀಸ್ ಲಿಮಿಟೆಡ್ ದಿವಾಳಿತನ ಪರಿಭ್ರಮಣ ಪ್ರಕ್ರಿಯೆ ಆರಂಭಿಸಲು ಆದೇಶ ನೀಡಿದೆ.

ಸವರಿನ್ ಇಂಡಸ್ಟ್ರೀಸ್ ಲಿಮಿಟೆಡ್ ರವರ ಸ್ಟೇಕ್‌ಹೋಲ್ಡರ್‌ಗೆ ಕರೆ ನೀಡುವುದೇನೆಂದರೆ 5ನೇ ಏಪ್ರಿಲ್ 2026ರಂದು ಅಥವಾ ಮುಂಚಿತವಾಗಿ ಅವರ ಪುರಾವೆ ಸಹಿತ ಕ್ಷೇಮಗಳನ್ನು ಎಂಟಿ ಸಂ. 10ರಲ್ಲಿ ನಮೂದಿಸಿದ ಮೇಲಿನ ವಿಳಾಸದಲ್ಲಿರುವ ಸಮಾಪನದಾರರಿಗೆ ಸಲ್ಲಿಸಬೇಕು.

ಎಲ್ಲಾ ಇತರ ಸಾಲಿಗರು ಅವರ ಕ್ಷೇಮಿನ ಪುರಾವೆಗಳನ್ನು ವಿದ್ಯುನ್ಮಾನ ರೀತಿಯಲ್ಲಿ ಮಾತ್ರ ಸಲ್ಲಿಸಬೇಕು. ಎಲ್ಲಾ ಇತರ ಸಾಲಿಗರು ಖುದ್ದಾಗಿ, ಪುರಾವೆಯೊಂದಿಗೆ ಕ್ಷೇಮ ಅನ್ನು ಖುದ್ದಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ವಿದ್ಯುನ್ಮಾನದ ಮೂಲಕ ಸಲ್ಲಿಸಬೇಕು.

ಸುಳ್ಳು ಹಕ್ಕುಗಳು ಅಥವಾ ದಾರಿ ತಪ್ಪಿಸುವ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸುವುದು ದಂಡಗಳಿಗೆ ಆಹ್ವಾನವಿದ್ದಂತೆ.

(ಅದ್ವಾಂಕಿ ಹರೀಶ)

ಸವರಿನ್ ಇಂಡಸ್ಟ್ರೀಸ್ ಲಿಮಿಟೆಡ್‌ನ ಸಮಾಪನದಾರರು

ದಿನಾಂಕ : 11-03-2026

IBBI/REGISTRATION No-IBBI/IPA-001/IP-P01064/2017-2018/11757

ಸ್ಥಳ: ಬೆಂಗಳೂರು

(ಎಎಫ್‌ಎ 31-12-2026ರ ವರೆಗೆ ಮಾನ್ಯವಾಗಿರುತ್ತದೆ)

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